

need the generosity of the Speaker. They have got persons here who can take care of them.

So far as this matter is concerned, as we have already discussed in my chamber, we are going to have a discussion but not here and now. I shall fix the time . . .

SHRI VASUDEVAN NAIR (Peer-made): A minority government is continuing there with impunity.

SHRI S. M. BANERJEE (Kanpur): Mr. P. C. Ghosh has been brought here; Mr. Chunder is here. How long can this continue in this manner?

MR. SPEAKER: The plane carries him and he has come here. How can this House stop it?

I have already said that I am allowing a discussion . . .

SHRI P. RAMAMURTI (Madurai): Today?

SHRI S. M. BANERJEE: Allow a discussion today. We want to have a discussion today. They do not even answer our calling-attention-notice.

MR. SPEAKER: The point is this. As I have said we are going to have a discussion. It is only a question of fixing time.

श्री कंबर लाल गुप्त (दिल्ली सदर):
सब कुछ वहाँ हो जायेगा तब आप समय तय करेंगे? यह कई दिन से चल रहा है
(व्यवधान)

MR. SPEAKER: That is exactly what I have said. I have accepted the position that we shall have to discuss this matter because it is an important matter.

SHRI KANWAR LAL GUPTA: It is urgent also.

MR. SPEAKER: Shri Ranga had also raised that question the other day. Everybody wants that we should have a discussion on this matter.

I just wanted to fix up the time so that there is no clash of business. I

have accepted it. We will get into touch with the other side and let you know when we will have a discussion.

SHRI P. RAMAMURTI: Will we have it today?

SHRI JYOTIRMOY BASU (Diamond Harbour): Today is the sixth day since the crisis started.

MR. SPEAKER: How can I answer on behalf of Government? Leave it to me. I will see what can be done. I have heard you. I know your point of view, that we should have a discussion here and now, today itself.

SHRI P. RAMAMURTI: Sometime today, 4 O'clock—I do not mind.

MR. SPEAKER: Let us see.

12.05 hrs.

RE: TEACHERS' STRIKE IN DELHI

SHRI M. L. SONDHI (New Delhi): We are living in Delhi. There are 30,000 teachers on strike. But there is the worthy Education Minister, who has betrayed their trust, sitting so complacent about the whole thing.

MR. SPEAKER: He has heard you.

श्री कंबर लाल गुप्त (दिल्ली सदर):
ग्रधक्ष महोदय, दिल्ली में 8 लाख बच्चों पढ़ते हैं उनकी पढ़ाई का मामला है

MR. SPEAKER: Will he kindly resume his seat?

SHRI JYOTIRMOY BASU (Diamond Harbour): Is he going to make a statement now?

MR. SPEAKER: We should get along with the work.

SHRI M. L. SONDHI: Please ask him what he proposes to do.

श्री कंबर लाल गुप्त: बार बार हम आपको चिट्ठी लिखते हैं उनको भी लिखने हैं, वह सुनते नहीं हैं

SHRI M. L. SONDHI: Examinations are starting without the students.

SHRI S. M. BANERJEE (Kanpur): On a point of order.

श्री कंवर लाल गुप्त : अध्यक्ष महोदय, कछ आप हो बताइए और कौन सा रास्ता है जिस में हम इस सवाल को उठाएँ ? सारे एजुकेशनल इंस्टीट्यूशंस बन्द हैं और हड़ताल हो रही है । ला एंड आर्डर की समस्या हो गई है ।

MR. SPEAKER: Will he sit down?

SHRI M. L. SONDHI: He is Vice-Chancellor of a University. But here in Delhi our education is coming to a stop.

MR. SPEAKER: I am prepared to help you provided you co-operate with me.

SHRI S. M. BANERJEE: On a point of order.

MR. SPEAKER: I am on my legs. Is it against my standing?

SHRI S. M. BANERJEE: No, Sir.

MR. SPEAKER: As regards the teachers, I sympathise with them whatever be their case. I do not know the merits of this. Last time, I admitted it and the Minister made an elaborate statement.

SHRI VASUDEVAN NAIR (Peer-made): He has gone back on that.

MR. SPEAKER: If necessary, we will take it up again. The Minister may make a statement.

SHRI PILOO MODY (Godhra): He does not know either.

MR. SPEAKER: I am prepared to have another discussion some time. There are so many important things pending with me—the Bengal issue, the Bihar issue, the teachers' issue, the railway accident at Lakhiserai; so many important things are there. I have allowed one tomorrow; I am allowing another the next day. We can only progress in this way. What else can I do? We cannot have a discussion on all the subjects on the same day.

SHRI CHINTAMANI PANIGRAHI

(Bhubaneswar): If there is no time to discuss in the House, allow us to discuss outside also!

MR. SPEAKER: About the teachers' issue, I hope the Minister has heard you. Therefore, let us see. Let us proceed in an orderly way.

SHRI RANGA (Srikakulam): Instead of our raising these issues from time to time and asking for a discussion, you may advise the Ministers to make statements from time to time on any questions that come to notice that you consider to be of some importance.

MR. SPEAKER: That is true.

SHRI S. M. BANERJEE: My point of order is this. We tabled a call attention under rule 197. Recently, the Rules Committee has amended that rule.

MR. SPEAKER: The point of order must be concerning a matter which is under discussion on the floor of the House. Now we are not discussing anything; we are in a vacuum. The question hour was over. I have not yet called the Deputy Prime Minister in connection with the next item on the agenda.

SHRI VASUDEVAN NAIR: The teachers' issue is on the agenda.

MR. SPEAKER: That is over now.

SHRI S. M. BANERJEE: How can you declare it over without hearing me? My submission is only this, that a call attention notice was tabled on the question of the teacher's strike knowing fully well this is a serious matter.

SHRI D. C. SHARMA (Gurdaspur): I also tabled it.

SHRI S. M. BANERJEE: I know you are greater than I. That is why you should keep quiet. Age should have some consideration.

We tabled the call attention notice knowing fully well that it is not a question of 10,000 teachers only.

AN HON. MEMBER: We are also interested.

MR. SPEAKER: The whole House is interested.

SHRI S. M. BANERJEE: Kindly give me a patient hearing for one minute. (*Interruptions*)

SHRI KANWAR LAL GUPTA: I will send the teachers to you.

SHRI S. M. BANERJEE: I want a ruling from you. Thirty thousand teachers are on strike. In every school there is a policeman.

MR. SPEAKER: You are making a speech, it is not a point of order.

SHRI S. M. BANERJEE: You have allowed a discussion every time. Last time you allowed some question to be raised, and the hon. Minister replied. This situation is not a continuing matter. This is a new situation. Even our calling attention is refused. I do not know what course is left to us. Teachers are going to be arrested, they have been arrested already.

MR. SPEAKER: Will you kindly sit down? There is no point of order.

SHRI S. M. BANERJEE: I tabled an adjournment motion also on this.

MR. SPEAKER: The Minister has heard. Let us see if he makes a statement.

SHRI CHINTAANI PANIGRAHI: May I submit that on this side also we are interested in the teachers' strike, and we request the hon. Minister to make a statement on that.

MR. SPEAKER: It is the demand of that side and this side, both, that the Minister may make a statement. The whole House is interested.

SHRI D. C. SHARMA: I have to make some observations. I stood up. What has happened to my point of order?

12.11 hrs.

PAPERS LAID ON THE TABLE

Notification Re: National Credit Council

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI): I beg to lay on the Table a copy of Notification No. F. 4(43)-BC/67 published in Gazette of India dated the 10th February, 1968, announcing the constitution of the National Credit Council. [*Placed in Library, see No. LT-110/68.*]

NOTIFICATIONS REG: BENGAL FINANCE (SALES TAX) ACT, ETC.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT): I beg to:

- (1) re-lay on the Table a copy each of the following Notifications under sub-section (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941 as in force in the Union territory of Delhi:—
 - (i) The Delhi Sales Tax (Third Amendment) Rules, 1967, published in Notification No. F. 4(83)/67-Fin (E)(1) in Delhi Gazette dated the 19th October, 1967. [*Placed in Library, see No. LT-1682/67.*]
 - (ii) A copy of Notification No. F. 4(83)/67-Fin. (E) (I) dated the 14th November, 1967, containing corrigendum to Notification No. F. 4(83)/67-Fin. (E) (I) dated the 19th October, 1967. [*Placed in Library, see No. LT-2114/67.*]
- (2) lay on the Table—
 - (i) A copy each of the following Notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944:—
 - (a) The Customs and Central Excise Duties Export Draw-back (General) Termination Amendment Rules, 1968,